



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III Judicial Department

THE HIGH COURT OF KERALA

SCHEDULE

NOTIFICATION

No. B1(A)-65/2020(1). 29th January 2020.

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the persons mentioned in Column (2) of the following Schedule to be Judicial Magistrate of the First Class to preside over the Courts specified against their names in Column (3) from the dates they take charge and empowers them to try, in a summary way, all the offences mentioned in Sub Section (1) of Section 260 of Code of Criminal Procedure, 1973.

Sl. No.	Name	Court
(1)	(2)	(3)
1	Mr. Fayiz, T.	Kuthuparamba
2	Mr. Padmakumar, G.	Peermade
3	Mr. Vivek, P.	Kozhikode
4	Mr. Vijayasankar, P.	Mannarkkad
5	Ms. Lathika Mohan	Adimaly
6	Mr. Sajid Andathode Thechan	Hosdurg
7	Ms. Leny Thomas Kurakar	Thiruvananthapuram
8	Mr. Fazil Rahiman	Kattappana
9	Ms. Aparna, V.	Kottarakkara

(1)	(2)	(3)
10	Mr. Anand, A. B.	Punalur
11	Ms. Ardra Nithin	Ranni
12	Ms. Asha Koshy	Thiruvananthapuram
13	Ms. Riya Raji	Kottayam
14	Mr. Yadukrishnan, B.	Manjeri
15	Ms. Anjali, P.	Perambra

By order,

P. G. AJITHKUMAR,

Ernakulam-682 031. Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1(A)-65/2020(2). 29th January 2020.

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the persons mentioned in Column (2) of the following Schedule to be Judicial Magistrate of the First Class to preside over the Gram Nyayalaya specified against their names in Column (3) from the date of assuming charge, in respect of the offences mentioned in Part I, II & III of the First Schedule attached to the Gram Nyayalayas Act, 2008 and empowers them to try, in a summary way, all the offences mentioned in Sub Section (1) of Section 260 of Code of Criminal Procedure, 1973.

SCHEDULE		
Sl. No.	Name	Court
(1)	(2)	(3)
1	Ms. Archana K. Babu	Gram Nyayalaya, Pambadi at Pallickathode
2	Ms. Nimisha Arun	Gram Nyayalaya, Pazhayannur
3	Ms. Shana Beegam	Gram Nyayalaya, Chennamangalam
4	Mr. Suraj, S.	Gram Nyayalaya, Azhutha at Peermade
5	Ms. Ragi, S.	Gram Nyayalaya, Chavara
6	Ms. Ambili, S.	Gram Nyayalaya, Mathilakam at Eriyad
7	Ms. Sabah Usman	Gram Nyayalaya, Chittumala at Perinad
8	Ms. Radhika S. Nair	Gram Nyayalaya, Kanjikuzhy
9	Sri Anirudhan, T. K.	Gram Nyayalaya, Vaikom at Nanadom
10	Sri Soman P. Mamkuttathil	Gram Nyayalaya, Ambalappuzha at Punnapra

By order,

P. G. AJITHKUMAR,

Ernakulam-682 031. Registrar (Subordinate Judiciary).

Office of the Chief Judicial Magistrate, Kozhikode

NOTIFICATIONS

(1)

No. C1-10998/2017.

29th January 2020.

Sub:—Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode—Local Limits of the area of jurisdiction—Notification issued.

Read:—Notification No. B4(A)-113479/2018 dated 10-1-2020 the Hon'ble High Court of Kerala.

In exercise of the powers conferred under Section 14 (1) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby defines the area specified under Column II of the schedule shown hereunder be the local area with which the Magistrate mentioned under Column I of the Schedule may exercise all any of the powers with which he has been invested by the Hon'ble High Court of Kerala and the Criminal Procedure Code for a period of one year with effect from 23-1-2020.

SCHEDULE

<i>Name of Magistrate and Court</i>	<i>Local Limits of Jurisdiction</i>
I	II
Sri Purushothaman, Puthalath (H), Elathur (P.O.), Kozhikode, Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode	Area comprised within the jurisdiction of Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode within the Revenue District of Kozhikode (Any part of the Southern Railway within the Revenue District of Kozhikode).

(2)

No. C1-10998/2017.

29th January 2020.

Sub:—Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode—Conferring of powers U/s 190 (2) Cr. PC. 1973—Notification issued.

Read:—Notification No. B4(A)-113479/2018 dated 10-1-2020 the Hon'ble High Court of Kerala.

In exercise of the powers conferred under Section 2 of Section 190 of the Code of Criminal Procedure 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby specifically empowers the person appointed by the Hon'ble High Court of Kerala as Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode as per the Notification read above, whose name is mentioned under Column I of the Schedule shown below for a period of one year with effect from 23-1-2020 to take cognizance of those offences U/s 190(1) of the Criminal Procedure Code which are within his competence to inquire into or try and which are shown under Column II of the said schedule.

- (a) Upon receiving a complaint of facts which constitutes such offences.
- (b) Upon a Police report of such case.
- (c) Upon information received from any person, other than a Police Officer or upon his own knowledge, that such offence has been committed.

SCHEDULE

<i>Name of Magistrate and Court</i>	<i>Local Limits of Jurisdiction</i>
I	II
Sri Purushothaman, Puthalath (H), Elathur (P.O.), Kozhikode, Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode	All the powers conferred on a Magistrate of First Class under the Code of Criminal Procedure 1973 in respect of offences relating to all cases of persons travelling without a proper pass or ticket over any part of Southern Railway within the Kozhikode Revenue District or committing over any part of the said Railway in the above said area, any of the offences falling U/s 137 to 139, 141 & 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railway Act 1989 (Central Act 24 of 1989).

Kozhikode.

(Sd.)
Chief Judicial Magistrate.